- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI DINSHA J. PATEL): (a) to (c) The Government has amended the Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 in the year 2010 to provide for allocation of blocks for coal minerals through auction by competitive bidding.

Complaints received from minority communities

408. SHRI MOHAMMED ADEEB:

SHRI SABIR ALI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of various types of complaints received by Government and the National Commission for Minorities from members of the various minority communities during the last three years and the current year, so far;

- (b) the nature of complaints;
- (c) the action taken in each case;

(d) whether it is a fact that in most of the cases, adequate and befitting action was not taken; and

(e) the action being taken to streamline the mechanism and working of the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING) : (a) The complaints on discrimination and other issues are dealt by National Commission for Minorities (NCM). During the last three years and the current year, the total number of various nature of complaints received and disposed off by the National Commission for Minorities are as under:

Sl.No.	Year	No. of complaints received	No. of complaints disposed off
1	2009-10	2268	2268
2	2010-11	2378	2378
3	2011-12	2439	2439
4	01.04.2012 31.10.2012	to 1143	Under process

(b) The nature of complaints received in the Commission relate to education, service, law and order, economic, cultural and religious, wakf and other Miscellaneous matters.

(c) to (e) Action on the complaints received are taken as per the procedure laid down by the Commission for the redressal of the grievances.

Strengthening of NCM

409. SHRI MOHAMMED ADEEB:

SHRI SABIR ALI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether there was a proposal to strengthen and empower the National Commission for Minorities;

(b) if so, what is the latest status thereof; and

(c) by when the Commission would be given the power and the role as envisaged?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING) : (a) Yes, Sir.

(b) and (c) The Constitution (One Hundred and Third amendment) Bill, 2004, to confer constitutional status on the National Commission for Minorities and the National Commission for Minorities (Repeal) Bill were introduced in the Lok Sabha in December, 2004. The former Bill was referred to the Standing Committee on Social Justice and Empowerment. After examination of the recommendations of the Standing Committee, notice for moving official amendments, and for consideration and passing of these Bills, was given to the Lok Sabha on 11.05.2007.

In the meantime representations were received on the proposed official amendments to the Constitution (One Hundred and Third Amendment) Bill, 2004 and after examination of these representations, notice for consideration and passing of these Bills, was once again given to the Lok Sabha on 05.02.2009. However, with the dissolution of the 14th Lok Sabha, these matters could not be taken up and both these Bills together with the official amendments lapsed.

The matter was further examined by Government and it was felt that granting constitutional status to the National Commission for Minorities was of doubtful utility for imparting effectiveness to this body.